

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:2716
ANSWERED ON:11.12.2006
EPA FOR NCR
Pathak Shri Brajesh

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government has constituted any Environment Pollution Authority to control environment pollution in the National Capital Territory; and

(b) if so, the details thereof ?

Answer

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI NAMO NARAIN MEENA)

(a) to (b): Yes, Sir. The Ministry of Environment & Forests have constituted an Authority, namely, the Environment Pollution (Prevention and Control) Authority for the National Capital Region under the Chairmanship of Shri Bhure Lal vide Notification No. S.O.93 (E) dated 29th January, 1998. The Authority is to exercise powers under Section 5 of the Environment (Protection) Act, 1986 for issuing directions in respect of violation of an order by any Authority regarding:-

(i) standards for the quality of the environment in its various aspects;

(ii) standards for emission or discharge of environmental pollutants from various sources;

(iii) restriction of areas in which any industries, operations or processes or class of industries or processes shall not be carried out or shall be carried out subject to certain safeguards;

(iv) procedures and safeguards for the prevention of accidents which may cause environmental pollution and remedial measures for such accidents; and

(v) procedures and safeguards for the handling of hazardous substances.

2. The Authority is also to ensure compliance of the specified emission standards by vehicles including proper calibration of the equipment for testing vehicular pollution, fuel quality standards, monitoring and coordinating action for traffic planning and management and maintenance of specified ambient noise standards in the National Capital Region.

3. The term of the Authority has been extended from time to time. The present term of the Authority is upto 28-01-2007.